

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 289 of 2023**

IN THE MATTER OF:**Col. Jasjit Singh Gill****...APPLICANT(S)****VERSUS****State of Punjab****...RESPONDENT(S)****INDEX**

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Through:

Place: _____
Date: _____.04.2024

FILED BY :
Naginder Benipal,
Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. NO. 289 of 2023

IN THE MATTER OF:

Col. Jasjit Singh Gill

...APPLICANT(S)

VERSUS

State of Punjab

...RESPONDENT(S)

Status report by the Commissioner, Municipal Corporation, Ludhiana
in compliance with the order dated 05.03.2024 issued by the Hon'ble
National Green Tribunal.

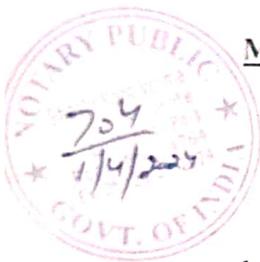
MOST RESPECTFULLY SHOWETH:

I. Sandeep Rishi, IAS, Commissioner of Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:

1. That this Hon'ble tribunal vide order dated 05.03.2024 had directed:

"2. After the previous order, fresh report dated 04.03.2024 has been filed by Commissioner, Municipal Corporation Ludhiana stating that the carcass plant was operationalised on 15.01.2024 and had functioned up to 25.01.2024. As per the response on 25.01.2024 protesters of nearby villages had again started agitation and had blocked the gate of the carcass plant, hence, the plant was closed. The communications sent by 2 the Commissioner to the Deputy Commissioner, Ludhiana enclosed on page no. 219 along with the report mentions that on 25.01.2024 some villagers and political representations came to the carcass plant and threatened the labour workers and had locked it. Report does not reflect any action against those who had illegally forced the closure of the plant. No details of any such FIR or the names of the persons responsible for the same have been disclosed. Though, notice was sent and served upon the District Magistrate, Ludhiana but inspite of service of notice no one is present on behalf of District Magistrate, Ludhiana.

3. Learned Counsel appearing for PPCB and Municipal Corporation, Ludhiana has informed that Execution Application No. 33 of 2023 in O.A.



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No. 465 of 2019 is pending before the Tribunal for operationalization of the same plant wherein on the previous date the Chief Secretary, State of Punjab had appeared online and informed about the operationalization of the plant on 15.01.2024 and had also submitted that all efforts will be made to ensure that new carcass plant runs smoothly. Fresh Report dated 04.03.2024 filed by Commissioner, Municipal Corporation Ludhiana does not indicate any efforts made by the administration for smooth running of the carcass plant after it was made operationalized. Under the present circumstances, when the plant in question is not operational for long time it is required to be disclosed as to how dead animals/carcass are managed. Hence, Since in spite of notice the District Magistrate, Ludhiana has not appeared before the Tribunal, we have no option but to direct the Chief Secretary, State of Punjab to appear virtually on the next date and inform us about the efforts made by the state authorities to ensure smooth running of the carcass plant.”



2. That after months of deliberation between the Municipal Corporation, Ludhiana and the District Administration, Ludhiana, the carcass plant was made operational with the support of Police officials on 15.01.2024. However, the protestors of nearby villages again started agitating on 25.01.2024 and blocked the gate and the only approach road of the carcass plant. As a result of the agitation by the protestors, the workers working in the plant were forced to run away from the plant in order to safeguard themselves.
3. It is submitted that the district officials have been relentlessly trying to communicate with the protestors to allow the continuous functioning of the carcass plant for which a meeting was also held at the plant under chairmanship of Deputy Commissioner, Ludhiana on 06.02.2024. However, the said meeting could not be concluded due to the protest and agitation of the villagers. It is submitted that it was agreed to convene a meeting under Deputy Commissioner, Ludhiana on 09.02.2024 at District administrative complex with the protestors to hear their apprehensions and redress their concerns whatsoever. However, the villagers/protestors did not attend the said meeting as well.

4. It is submitted that the said plant worked satisfactorily from 15.01.2024 to 25.01.2024 and is capable of running to its full capacity in all respects. However, the villagers protesting outside the plant are not allowing plant to run by blocking the supply of carcasses to the plant. It is also pertinent to mention herein that on 16.03.2024, FIR No. 25/2024 was registered against Ravneet Singh Bittu (MP Ludhiana) and around 100 unknown persons at PS Ladhuwal, on the basis of complaint submitted by Shri Jaswant Singh, Chowkidar of Contractor operating the plant. Copy of the FIR No. 25 of 2024 dated 16.03.2024 is annexed herewith as **Annexure 1**.

5. That another meeting was held on 14.03.2024, on the protest site itself to give public hearing on the deadlock regarding the carcass plant and the issues of the agitators who also had support of Kissan Union were taken on record. The agitators also submitted one video of a Carcass plant running in Kairu, Rajasthan stating it one of the reason as to why they are against the Plant and it was claimed that the plant had caused havoc and suffering in Kairu, which as per their claims had also led to population exodus, diseases and social ostracization. That the Deputy Commissioner, Ludhiana had also directed PPCB to verify the technology of the plant at Kairu and that at Nurpur Bet. Copy of the minutes of the meeting held on 14.03.2024 and copy of the letter dated 14.03.2024 from Deputy Commissioner, Ludhiana to PPCB for verification of technology is annexed herewith as **Annexure 2 and Annexure 3**.

6. That another meeting was convened on 27.03.2024 under the Chairperson of Deputy Commissioner, Ludhiana where PPCB officials were directed to apprise about the findings of their visit conducted on 21.03.2024 regarding Jodhpur Carcass plant. Further, Commissioner of Police, Ludhiana was instructed to coordinate with the protestors and ensure their presence in the above said meeting. Deputy Commissioner, Ludhiana and the Deponent were present to address any concerns whatsoever of the agitators but the agitators failed to appear on 27.03.2024. **Annexure 4**.

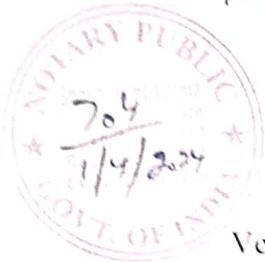
7. The dead animals carcasses are being disposed by using deep burial method as per CPCB guidelines at the garbage dump site at Jamalpur as



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the illegal Hadda Rories at banks of Satluj are no longer operational as these have been closed by District Administration.

8. Considering the foregoing submissions, it is respectfully requested that the Hon'ble Tribunal may pass appropriate orders as it deems fit and proper in the interest of justice, conscience, and good faith.



[Handwritten Signature]

DEPONENT

COMMISSIONER
MUNICIPAL CORPORATION
LUDHIANA

VERIFICATION:

Verified at Ludhiana, on 1st day of April, 2024 that the contents of the above Affidavit are true and correct to my best of knowledge. No part of it is false and nothing material has been concealed there from.

*Book No.
325089177964*

I certify that I know the deponent personally & the same has signed made thumb impression in my presence

I certify that the affidavit of the deponent has been read over & explained to the deponent/ executant who received correctly to understand the same at the time making above there of.

[Handwritten Signature]

DEPONENT

COMMISSIONER
MUNICIPAL CORPORATION
LUDHIANA

Through:

Place: New Delhi.

(Naginder Benipal)

Dated: 01.04.2024.

Advocate

ATTESTED AS IDENTIFIED

[Handwritten Signature]

NOTARY PUBLIC
LUDHIANA (PUNJAB)

1/4/2024

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C)

1. District: Police Commissionerate, Ludhiana P.S. Ladhuwal
Year: 2024

FIR No. 0025 Date and Time of FIR 16/03/2024
15:35 hrs

Is FIR election related (yes/No): No Election Type: NA

2.

S.No.	Acts	Section
1	IPC 1860	323
2	IPC 1860	341
3	IPC 1860	506
4	IPC 1860	452
5	IPC 1860	148
6	IPC 1860	149

3. (a) Occurrence of offence

1. Day: Thursday Date from: 25/1/2024 Date To; 25/01/2024
Time period: Pahar-4 Time From: 1100 hrs Time to: 1100 hrs

(b) Information received at P.S. Date 16/03/2024 Time: 1502 hrs

(c) General Diary Reference :Entry No 022 Date & Time: 16/03/2024
15:02 hrs

4. Type of Information: Written

5. Place of Occurrence:

1. (a) Direction and distance from P.S. West 8KmS Beat No:

(b) Address: Carcass Plant, Village Nurpur Bet, Ludhiana.

(c) In case, outside the limit of this Police Station, than

Name of P.S.

District (state):

6. Complainant/Informant

(a) Name: Jaswant Singh(Gate Keeper)

(b) Father's Name/Husband's Name:

(c) Date/ Year of Birth: 1979

(e) UID No:

(d) Nationality: India

(f) Passport No:

Date of Issue:

Place of Issue

(g) ID details

S no	ID Type	ID Number
1		

(h) Address

S no	Address Type	Address
1	Present Address	Hakam Rai, Gorsian, Ladhuwal, Police Commissionerate Ludhiana, Punjab, India
2	Permanent Address	Hakam Rai, Gorsian, Ladhuwal, Police Commissionerate Ludhiana, Punjab, India

(i) Occupation:

(j) Phone Number Mobile: 91-9779671611

Details of known/suspected/unknown accused with full particulars

7. Accused More Than

S no	Name	Alias	Relative's Name	Present Address
1	Ravneet Singh Bittu			Member Parliament, Unknown, Police Commissionerate, Ludhiana Punjab, India
2	Approximately 100 unknown persons			Unknown, Police Commissionerate, Ludhiana, Punjab, India

Reason for delay in reporting by the complainant/informant.

9. Particulars of properties of interest

S.No	Property Category	Property Type	Description	Value (in Rs/-)

10. Total value of property stolen(In Rs/-):

11. Inquest Report/ U.D. Case No., if any

S no	UIDB Number

12. First Information Contents:

An application, containing no PGD 319555, Complaint no 316806 dated 16.3.2024 from the Office of Commissioner of police in the Police Station for registration of has been received by the Station Head Officer to registered the case. The contents of the same as under, To the, Hon'ble Commissioner, Municipal Corporation, Ludhiana. Subject: Application against the unknown person for creating the nuisance in the Carcass Plant situated in the Nurpur Bet and to threaten the staff. It is requested that, I Jaswant singh working as gate keeper of the carcass plant built by the Municipal Corporation, ludhiana at village Nurpur Bet for the processing of the dead animals. This plant was closed for sometime and the plant is going to be started for third time. 2. On 25-1-2024, approximately more than 100 unknown persons gathered in front of the main gate and started creating nuisance and they forcibly tried to enter into the plant. In the mean while, they compelled me and other staff member working in the plant, to stop the work and all staff was threatened by them. Thereafter, they locked the plant and made us fled from the spot. The said persons, who locked the plant, also had one political person and from the news papers, it is learnt that, the said political person is Member Parliament from Ludhiana Sh. Ravneet Singh Bittu and I can identify him. In case, we

again go on work, we will be in danger. Therefore, I request your goodself, to take the action against the persons, who attacked the plant and proper security be provided for the smooth functioning of the plant. SD/- Jaswant Singh Gate Keeper, Gorsian, Hakam Rai, Post Office, Nurpur Bel, Ludhiana Mobile:9779671611.

Action taken by police - Today I was present in the Police Station, when a representation bearing no PGD 319555, complaint no 316806 dated 16-3-24 from Jaswant Singh Gatekeeper of Carcass Plant, Nurpur Bel, Ludhiana which was given to the Commissioner, Municipal Corporation, Ludhiana same was further forwarded to the Commissioner of Police, which was, as per the orders of the senior officer was received by me as per the orders of Veerinder Singh SHO, P.S. Ladhuwal for conducting the investigation in this case. As per the allegations, the offence under section 323, 341, 506, 452, 148, 149 IPC is made out against and the same is given to CCTNS operator to register the case against Sh. Ravneet Singh Bittu Member Parliament Ludhiana and more than 100 unknown persons with the directions to intimate about the FIR No. to the Senior Officers from Control Room. SD/- Pargat Singh SI 820/ASR, Police Station Ladhuwal dated 16-3-24 at 2.55 PM. Accordingly the FIR is registered and same is retained by me for further investigation.

Report No 23 at 3.35 PM

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item no 2.

(1) Registered the case and took up the investigation: Pargat Singh SI/820/ASR

(2) Directed (Name of I.O): Rank: or

NO: to take up the investigation

(3) Refused investigation due to:

Or

(4) Transferred to P.S. District

On point of Jurisdiction.

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost.

Minutes of the Public Hearing held regarding the Carcass Utilisation Plant at
Village Noorpur Bet on 14.03.2024

A public hearing was called on site at village Noorpur Bet regarding the operationalisation of the Carcass Plant. The Deputy Commissioner Ludhiana, Commissioner Corporation Ludhiana, ADC General Ludhiana, ADCP 3 Ludhiana, SDM West, XEN PPCB were present on site. The protestors were asked as to why they were not allowing the plant to function and were asked to discuss the issue at length peacefully so that there could be a resolution of the issue.

The following issues were raised by the agitators/ villagers present:

- a. **No public hearing** was held prior to setting up of the carcass plant **nor their consent** or a NOC obtained.
- b. The plant was **constructed behind their back by misinforming** them during COVID. They claimed that it was communicated by the contractor and labor that a poultry feed factory is being constructed. To ensure that the reality is not revealed even the labor used was not from village or surrounding areas.
- c. However, when it was found out, the protestors had agitated in the interest of their future and to safeguard the lives of their children.
- d. On being asked as to reason to protest such a modern one-of-a-kind plant for scientific disposal of carcass. The villagers had stated that, initially they had also cooperated with PPCB and agreed to an **exposure visit to a similar plant in Jodhpur** to clear their misgivings. While PPCB officials did not accompany them, they had themselves visited the plant and were shocked at the suffering in the village due to the Plant. This Plant had been **set up by the same company** that was setting up the Plant at Ludhiana.
- e. **Ironically, the exposure visit made the villages more apprehensive** and against the project as they claimed that the foul smell of the village at Jodhpur was unbearable. Even the youngsters of that village were not even able to get married. The water at the village was also polluted by the Plant. The village had become a living hell. They claim that in Ludhiana not one village but rather 15 villages which would be affected by the Plant. (Villages of Rasulpur, Noorpur Bet, Gonspur, Gorsian, Gorsian Hakamrai, Khark, Rajjowal, Allowal Jadid, Malakpur, Garha, Burj Lambra, Burjman Kaur, Rjapur, Walipur, Khaira Bet, Nurpur Bet). Thus, they had all united against this Plant after watching the video recorded by those who went for the exposure visit.
- f. Around the carcass plant there is need of 3 layers of plantations while at present there is no such green belt around the area and the same will also take around 30 years to grow properly that will act as barricading layer to stop the foul odour.
- g. When the plant is being put up in one village why should it cater to such a large area and such a huge number of dead carcasses. In the 5 days of it working with limited number of carcasses, there was so much stench. At the very least, it should

have only catered to one or two carcasses a day that too of the village itself or at most of the nearby villages.

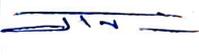
h. If at anytime there is a fault in the Plant and it cannot operate or doesn't function even for a few hours then the dead carcasses would be in waiting and it would make the situation even worse. The Plant is for dead animals and ironically, living human beings would be forced to suffer the consequences just because they are from a rural area. Such a plant would never have come up in an urban area with the same distance in terms of population.

i. In the Jodhpur carcass utilization plant, an alarming situation has emerged, including **foul odor, groundwater contamination, declining population, plummeting property values, and reports of serious diseases among locals.** Furthermore, the negative impacts extend to demographic shifts, with residents leaving the area due to the plant's presence, resulting in diminishing population and property rates.

j. The **villagers** also proposed that they will bear the shifting cost of the plant to any other location.

The agitators were asked to submit the video of the Plant at Jodhpur and the XEN PPCB and the Commissioner Corporation were asked to examine all the concerns including the technology of the Plant (both at Jodhpur and at Noorpur Bet) and submit a report expeditiously.

Meeting Regarding NOT 289 of 2023 Mutiny dated 14th 03.2024

Sr. No.	Name and Department	Mob No.	Signature
1	Gurmit Singh EE, PPCB	987894234	
2	Rajpal Singh Guler AEE, PPCB	991403355	
3	Jandeep Rishi, CMC Kudwan	9855108091	
4	Paramdeep & Khatri, MCL Add'l	9878792001	
5	Ramandeep S. Mullana ADCP-3	9878-94129	
6	Rachhman Rul	94643 62171	
7	Opundejeet Kaur Brar	87290 800584	
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**OFFICE OF THE DEPUTY COMMISSIONER – CUM –
DISTRICT MAGISTRATE, LUDHIANA**

To

Superintendent Engineer
Punjab Pollution Control Board
Ludhiana

No.- 5666

/M.A

Dated- 14/03/2024

Sub- Regarding the NGT Original Application No. 289 of 2023 Titled as Lt. Col. Jasjit Singh Gill vs State of Punjab & Ors.

Ref - In compliance of NGT order dated 05.03.2024 meeting held on 13.03.2024.

With reference to above, in the compliance of the Hon'ble National Green Tribunal order dated 05.03.2024 the undersigned has directed to submit a report regarding comparison of New Carcass Plant at Village Nurpur Bet, Ludhiana with the Carcass Utilization Plant at Keru, Jodhpur in Rajasthan including their technology/method of disposal of carcass.

Please ensure that it is carried out with utmost diligence and priority, adhering to the instructions provided by the undersigned.


For Deputy Commissioner
Ludhiana

OFFICE OF DEPUTY COMMISSIONER, LUDHIANA
(M.A. BRANCH)

To,
Commissioner,
Municipal Corporation,
Ludhiana

No. 6316/M A Dated: 23.03.2024

Subject; Meeting regarding the National Green Tribunal O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh Gill Vs. State of Punjab

In the above cited subject, the meeting on 27.3.2024 at 4.00 PM has been called at the Bachat Bhawan, under the Chairmanship of Deputy Commissioner Ludhiana. In this case, the Punjab Pollution Control Board, Ludhiana has visited the Jodhpur Carcass Plant on 21.3.2024 and necessary discussion and consultation has to be conducted on the date fixed.

You are requested to join the meeting on 27.3.2024 alongwith the residents of Village (agitators) in the meeting.

For Deputy Commissioner,
Ludhiana.

Memo No. – 6317 -18/M.A. 23.03.2024

Copy to :-

1. Commissioner of Police, Ludhiana with the request to consult the Commissioner of Municipal Corporation, Ludhiana and Local residents so that they can be present.
2. Superintendent Engineer, Punjab Pollution Control Board, Ludhiana directed to come present alongwith record with regard to their Office letter No.600 dated 22.3.2024

For Deputy Commissioner,
Ludhiana.